

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 40

IA 176/2023 IA 236/2023 In CP/276(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 05.04.2024

NAME OF THE PARTIES: DR. DIPEN KAILASHCHANDRA
AGRAWAL V/s NAG VIDARBHA
CHAMBER OF COMMERCE

Section 213 Sec. 241(1) Sec. 242(4) of the Companies Act, 2013

ORDER

1. Mr. Arif Bookwala, Senior Counsel a/w Mr. Sumit Khanna, Ms. Samiksha Parekh, Mr. Doshi, Advocate i/b Dewani Associates appeared for the Petitioner.
2. Mr. Shyam Kapadia, Counsel a/w Mr. Aman Kacheria, Ms. Sakshi Dube, Ms. Garishma Mahatme, Advocate i/b Agarwal & Dhanuka Legal appeared for the Respondent no. 2.
3. Upon restoration of management control to the erstwhile management we consider appropriate to direct the restored management not to make any payment except for regular salaries and recurring expenses.
4. Further, the Management shall not deal with the immovable property or leasehold rights therein in any manner without leave of this Tribunal.
5. List this matter on **22.04.2024** at 2:30 pm for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sapna

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)